

OFFICE OF THE CHIEF COMMISSIONER,
ANDAMAN AND NICOBAR ISLANDS.

NOTIFICATION.

Port Blair, the 30th July 1958.
the 8th Sravana 1880.

No. HMA/8(1)&(4)1/58.—In exercise of the powers conferred by sub-sections (1) and (4) of section 8 of the Hindu Marriage Act, 1955 (25 of 1955) read with the notification of the Government of India in the Ministry of Law No. SRO. 2063 dated the 19th September 1955, the Chief Commissioner, Andaman and Nicobar Islands, is pleased to make the following rules:—

1. (i) These rules may be called the Andaman and Nicobar Islands Hindu Marriage Registration Rules, 1958.
(ii) They extend to the whole of the Andaman and Nicobar Islands.
(iii) They shall come into force with immediate effect.
2. In these rules, unless the context otherwise requires—
 - (a) "Act" means the Hindu Marriage Act, 1955 (25 of 1955);
 - (b) "Form" means a form appended to these rules;
 - (c) "Register" means the Hindu Marriage Register kept under section 8 of the Act; and
 - (d) "Registrar" means an officer appointed by the Chief Commissioner of the Andaman and Nicobar Islands to discharge the functions of a Registrar under the Act and these rules in relation to the whole of the Andaman and Nicobar Islands or in relation to any particular local area.
3. The parties to a Hindu Marriage may apply to the Registrar under section 8 of the Act for having the particulars relating to their marriage entered in the Register. Every such application shall be made in Form "A" and shall be accompanied by a treasury receipt for the amount of the fee prescribed in rule 6.
4. On receipt of an application under rule 3, the Registrar shall enter the particulars relating to the marriage of parties in the Register which shall be kept and maintained by him in Form "B".
5. The Registrar shall, on application and on payment of the fee prescribed in rule 6, give certified copies of extracts from the Register.
6. The fees to be paid by applicants under these rules shall be as follows, namely:—
 - (i) Fee for an application under rule 3 Rs. 2/-
 - (ii) Fee for a certified copy of extracts from the Register relating to particulars of a Hindu Marriage. } Rs. 4/-

P. T. O.

FORM 'A'

(See Rule 3).

APPLICATION FOR REGISTRATION OF A HINDU MARRIAGE UNDER SECTION 8 OF THE HINDU MARRIAGE ACT, 1955 (25 of 1955).

1. Name and parentage of parties.

..... (Husband).
son of.....

..... (Wife).
daughter of.....

2. Date of birth.

Husband.....

Wife.....

3. Permanent dwelling place if any.

Husband.....

Wife.....

4. Present dwelling place.

Husband.....

Wife.....

5. Relationship, if any, of parties.
before marriage.

.....

6. A Hindu marriage was solemnized between the above-named.....
and.....on.....at.....in accordance
with our customary rites and ceremonies and we declare that we have been living together as
husband and wife ever since the said date of such marriage. We hereby also declare that—

- (i) neither of us had a spouse living at the time of the said marriage,
- (ii) neither of us is an idiot or a lunatic nor was so at the time of the said marriage,
- (iii) both of us had completed the age of eighteen years at the time of the said marriage,

.....
the husband, had completed the age of eighteen years and.....
the wife, had completed the age of fifteen years at the time of the said marriage and
the consent of the guardian of the wife viz.....(here enter name
parentage, age, relationship and address of the guardian) had been obtained for the
said marriage,

- (iv) we are not within the degree of prohibited relationship nor are we *sapindas* of each
other,.....
according to the custom or usage having the force of law and governing each of us, a
marriage between us is permitted, though we are within the degree of prohibited rela-
tionship or are *sapindas* of each other,

- (v) we have been residing at.....within the jurisdiction of
the Registrar for the local area for a period of not less than thirty days immediately
preceding the date of this application.

We also declare that all the above particulars are true to the best of our knowledge and belief.

Station.

Signature (Husband).....

Dated.

Signature (Wife).....

3). **A HINDU MARRIAGE UNDER
MARRIAGE ACT, 1955 (21 of 1955).**

FORM "B"

(See Rule 4)

HINDU MARRIAGE REGISTER UNDER THE HINDU MARRIAGE ACT, 1955.

[illegible]

T. G. N. AYYAR,
Chief Commissioner, A. & N. Islands.
[F.1-93(160)/57-G].

PPB.—187 C.C., Port Blair—7-8-58—59 copies.

*Port Blair the 31st July 1958.
the 9th Sravana 1880.*

No. AN/HMR/2(d)/1/58.—In pursuance of the provisions of clause (d) of Rule 2 of the Andaman and Nicobar Islands Hindu Marriage Registration Rules, 1958, the Chief Commissioner, Andaman and Nicobar Islands, is pleased to appoint the following officers to discharge the functions of a Registrar in relation to the local area noted against each, namely:—

Designation of the officer.	Local area.
1. Revenue Assistant Commissioner, Port Blair.	Aberdeen Tahsil and Wimberleygunj Tahsil.
2. Assistant Commissioner, North Andaman.	All Islands in the Andamans except the area covered by Aberdeen Tahsil and Wimberleygunj Tahsil.
3. Assistant Commissioner, Nicobars.	All Islands in the Nicobars.

T. G. N. AYYAR,
Chief Commissioner, A. & N. Islands
[F. 1-93(160)/57-G]

CORRIGENDUM

*Port Blair, the 5th August 1958.
14th Sravana 1880.*

In rule 22 of the Suppression of Immoral Traffic in Women and Girls (Andaman and Nicobar Islands) Rules, 1958, as published in the Andaman and Nicobar Gazette, Extraordinary, dated the 2nd July 1958, the Note appearing above the words "I. Scale of Diet" shall be deleted.

BY ORDER,

RAM SARAN DAS,
Assistant Secretary to the Chief Commissioner.

9PPB.—182 C. C., Port Blair.—5-8-1958.—105 copies.